

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO.1
MUMBAI BENCH

Item No. 13

CP/3638(MB)2018 CA 246/2024 CA 247/2024

(NEW IA) CA 1001/2020 CA 10/2021

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **29.07.2024**

NAME OF THE PARTIES: **UNION OF INDIA V/s INFRASTRUCTURE**
LEASING AND FINANCIAL SERVICES
LTD. & ORS.

Sec. (241-242) of Companies Act , 2013.

ORDER

1. Vinita Sahitya for applicant and for respondent no. 2 in CA 10/2021 is present and Shwetaank Nigam, Adv for CMA IA 10/2021 is present.

CA 246/2024

1. Union is directed to place on record the reply within two weeks.
2. **List on 19.08.2024.**

CA 247/2024

1. This is an application filed by Mr. Kalpesh Mehta. This bench has already passed an order dated 22.07.2024 in similar matters i.e. CA 60/2024 holding that inclusion of Prayer Clause (e) was within the scope of amendment application allowed by this bench. In view of this and for the

reasons contained in order dated 22.07.2024, CA 247/2024 is **dismissed and disposed of.**

CA 1001/2020 CA 10/2021

1. Ld. Counsel for the IL&FS seeks further time to file the reply in the matter. Last opportunity of two weeks is granted to them. Reply shall be filed after serving the copy thereof to the other parties in advance.
2. List the matter for further hearing on **19.08.2024.**

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Prajakta

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)